

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

RA. No. 84/2000 in OA. No. 723/1996

New Delhi, this 31st day of March, 2000.

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastray, Member (A)

(A)

In the matter of:

Dr. P.K. Chaudhuri ... Applicant
(Through Shri B.C. Baruah, Advocate)

versus

Union of India & Others ... Respondents
(Through Shri N.S. Mehta, Advocate)

Order (by circulation)

By Smt. Shanta Shastray, M(A)

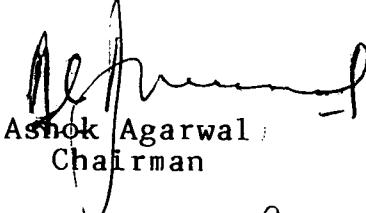
This RA is filed for review of order dated 24.1.2000 in OA. No. 723/96. On the date of hearing neither the applicant nor his counsel was present.

Since the matter pertained to 1996 we disposed off the OA ex parte on the basis of the available pleadings. The OA was dismissed rejecting the prayer of the applicant to declare him senior to Dr. Tiwari, respondent no. 4 in the OA in the post of Deputy Director (Tech) in the Aviation Research Centre,

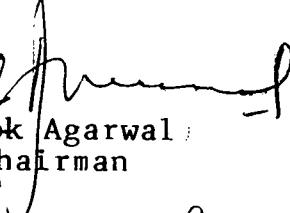
2. The applicant is seeking review on the ground that as the matter was heard ex parte certain vital issues escaped the notice of the Tribunal and as such the Tribunal was misled. In the interest of justice the order of the Tribunal needs to be reviewed and the applicant given an opportunity of being heard.

3. We have noted the points urged by the applicant. We had taken into consideration all the available pleadings as well as submissions made by the respondents. The OA was dismissed on

the ground of limitation as well as on merits. We do not find any error apparent on the face of the record or any glaring omission. No new/fresh facts have been brought to our notice that would have a material effect on the order already passed. The RA is therefore dismissed.


(Ashok Agarwal)

Chairman


Shanta Shastri

(Shanta Shastri)

Member (A)

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